

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 174/MP/2016**

Subject : Petition for approval of quantification of the increase in transmission charges on account of change in law and force majeure events.

Date of hearing : 14.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : East North Interconnection Company Limited

Respondents : Jodhpur Vidyut Vitran Nigam Limited and Others

Parties present : Ms. Nishtha Kumar, Advocate, ENICL  
Shri T.A. Reddy, ENICL  
Shri Rohit Gera, ENICL  
Shri Harshit Gupta, ENICL  
Shri Gaurav Gupta, Advocate, NDPL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for approval of quantification of increase of 8.45% in the levelized transmission charges on account of force majeure and change in law event in terms of the order dated 24.8.2016 in Petition No. 32/MP/2014. Learned counsel for the petitioner further submitted that as per the Commission's direction dated 27.10.2016, the petitioner has filed information called for. Learned counsel submitted that no reply has been received from the respondents despite notices.

2. After hearing the learned counsel for the petitioner, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**